

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH**

**Thursday, the 2nd day of July 2026 / 11th Ashadha, 1948
CRL.M.APPL.NO.7/2026 IN BAIL APPL. NO. 1644 OF 2026**

APPLICANTS/PERSONS APPEARED APPREHENDING ARREST:

- 1. MOH FARMAAN, AGED 26 YEARS, S/O.JAFAR ALI,BHAGPAT, PALRA, UTTAR PRADESH, PRESENTLY RESIDING AT KANNAN'S RESIDENCY, KVMS JG, PONKUNNAM, KOTTAYAM DISTRICT, PIN - 686506**
- 2. MONALISA, AGED 18 YEARS, D/O.JAYSINGH, DHAPLA MARG JALULE,MAHISWAR VILLAGE, KHANGORE DISTRICT, MADHYAPRADESH,PRESENTLY RESIDING AT KANNAN'S RESIDENCY, KVMS JG, PONKUNNAM, KOTTAYAM DISTRICT, PIN - 686506**

RESPONDENTS/RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, (CRIME NUMBER NOT KNOWN), PIN - 682031**
- 2. THE DIRECTOR GENERAL OF POLICE, OFFICE OF THE DIRECTOR GENERAL OF POLICE, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, KERALA, PIN - 695010**
- 3. THE DIRECTOR GENERAL OF POLICE. MADHYAPRADESH POLICE HEADQUARTERS, JEHANGIRABAD, BHOPAL, MADHYA PRADESH, PIN - 462008**

Petition praying that in the circumstances stated therein the High Court be pleased to extend the date for execution of the interim bail granted to the applicant in the interest of justice.

This petition coming on for orders upon perusing the application and upon hearing the arguments of SRI. K.GOPALAKRISHNA KURUP (SR.) along with M/S. M/S P.S.ANISHAD, K.K.PREETHA, Advocates for the petitioner and PUBLIC PROSECUTOR for R1 & R2 and SRI. SAJITH KUMAR V. Advocate, for R3, the court passed the following:

Dr. Kauser Edappagath, J

Crl.M.A.No.7/2026

in

B.A.No.1644 of 2026

Dated this the 2nd day of July, 2026

ORDER

This Court as per order dated 3.6.2026 in B.A.No.1644/2026 disposed of the transit anticipatory bail application filed by the applicants granting liberty to the applicant No.1 to approach the jurisdictional court and seek anticipatory bail in accordance with law within a period of one month. The applicant No.1 was protected from arrest till the expiry of the said period. It is submitted that thereafter, the applicant No.1 has approached the jurisdictional court in Madhya Pradesh and filed an application for anticipatory bail which was dismissed on 1.7.2026. Now, Crl.M.A.No.7/2026 has been filed to extend the said period of one month for a further period of 15 days to facilitate the applicant No.1 to approach the High Court of Madhya Pradesh under Section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

2. I have heard Sri. K. Gopalakrishna Kurup, the learned Senior counsel for the applicants and Sri. Sajith Kumar V., the learned counsel for the respondent No.3.

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3. The Supreme Court in **Priya Indoria v. State of Karnataka** [(2024) 4 SCC 749] has held that, though the High Court cannot grant anticipatory bail in cases where crimes have been registered outside its jurisdiction, in exceptional and compelling circumstances, the High Court is vested with the power to grant interim protection to facilitate the accused to make an application before the competent court seeking anticipatory bail. The applicant No.1 has already exercised the liberty granted to him by this Court and filed an application for anticipatory bail before the court of competent jurisdiction at Madhya Pradesh. Hence, the present application seeking extension is not maintainable.

The application fails and accordingly it is dismissed.

Sd/-

**DR. KAUSER EDAPPAGATH,
JUDGE**

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